

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7TH DAY OF FEBRUARY, 2001

Original Application No.790 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.M.P.SINGH, MEMBER(A)

Sunil Kumar, son of Sri chandra Prakash Sharma  
R/o Railway Station Balwati,district  
Bijnore.

... Applicant

(By Adv: Shri Vikas Budhwar)

Versus

1. Union of India through  
General manager, Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Moradabad
3. Inspector of Works(Asst.Engineer)  
Northern Railway, Railway station  
Nazibabad, district Bijnore.

... Respondents

(By Adv: Shri A.V.Srivastava)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985 the applicant has  
prayed for a direction to the respondents to enter his name in the  
Live Casual labour Register and to give appointment to him from the  
date his juniors were given benefits. Before filing this OA the  
applicant had filed OA 392/91 which was disposed of by order dated  
13.4.1993. The direction given was to the following effect:

"The applicant would not be entitled to  
the above reliefs in case it is established  
that he has relied on a fake labour card.  
Ensuring about the labour card may be  
made by giving opportunity to the applicant  
to make representation in this matter  
and associating him in the enquiry.

Let this process be done within three months

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from the date of issue of this order.

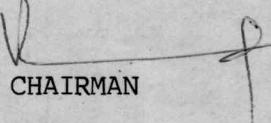
The application is disposed of as above.

No order as to the costs."

In pursuance to the order of this Tribunal the applicant has <sup>been u</sup> given opportunity. However, he could not substantiate his claim. The photostat copies of Casual Labour Card was filed together with F.I.R complaining about the loss of the original Casual Labour Card. However, the facts stated in the photost copy could not be verified from the record maintained. The applicant <sup>could not u</sup> furnished any other material in support of his claim. In the circumstances the claim was rejected. We do not find any error in the order.

The application has no merit and is accordingly rejected. No order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

Dated: 7.2.2001

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